

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 856 of 2020 in CP(IB) 316/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.02.2021**

Name of the Company: Samir Vora Proprietor of Samir Pharma
V/s
Jay Formulation

IA For Amendment of the Memo of Petition

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.
2.

ORDER


(through video conferencing)

Advocate, Mr. Tirth Nayak appeared on behalf of the Applicant. Advocate, Mr. Kamlesh Vaidankar appeared on behalf of the Respondent.

In view of the order passed in C.P.(I.B) 316/2019, the matter is adjourned.

List the matter on 02.03.2021


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 09th day of February, 2021